

granting loans to youths under Self-Employment Scheme from time to time. Under the Scheme, the banks have not to ask for owners' contribution in the form of margin money or seek collateral security or third party guarantee for the loan. The security for the bank will be the assets created out of the bank finance. The banks were advised to delegate adequate discretionary powers to branch managers in respect of cases sponsored under the Scheme so that loans could be sanctioned by them without making a reference to higher authorities. In each district a Task Force has been constituted to process the applications received and to recommend suitable cases to the bank branches. The loan proposals are to be disposed of by the Branch Manager within 14 days from the date of receipt.

(c) and (d) The data reporting system from banks does not generate data in the manner asked for. As per the information available, data relating to the number of applications sanctioned for the years 1983-84 and 1984-85 in respect of concerned districts are given below :

Name of the district	1983-84	1984-85
Rajkot	799	197
Bhavnagar	404	335
Amreli	1:0	184
Kutch	568	122
Junagarh	328	149
Jamnagar	*NR	196

(\*The information relating to Jamnagar District for the year 1983-84 was not received in the Office of the Development Commissioner (Small Scale Industries).

(e) The operative period of the Scheme has been extended for 1985-86 only. As such the question of fixing targets for the years 1986 and 1987 does not arise.

[*Translation*]

**Filling up of Quota of SC/ST in Bharat Aluminium Co., Korba**

5026. SHRI KUNWAR RAM : Will the Minister of STEEL AND MINES be pleased to state :

(a) the reasons for which quota reserved in Bharat Aluminium Company, Korba for Scheduled Castes and Scheduled Tribes has not been adhered to ; and

(b) the action being taken to fill the reserved quota ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAMDULARI SINHA) : (a) and (b) Bharat Aluminium Company Limited, Korba has on its rolls adequate number of employees belonging to Scheduled Castes and Scheduled Tribes in Group 'C' and Group 'D' categories in accordance with the reservation policy of the Government. However, it was not possible to induct adequate number from these communities in technical and key posts in Group 'A' and Group 'B' categories due to non-availability of qualified candidates during the construction stage. The Company has already resorted to open advertisements inviting applications exclusively from these communities for induction as Management Trainees. The Company is also making every endeavour to help to raise the level of representation of these communities in the higher grade posts.

[*English*]

**Builders of Sky Scrappers and Buyers of Flats sold by them**

5027. SHRI KUNWAR RAM : Will the Minister of FINANCE be pleased to state :

(a) whether a sample study has been conducted to find out the original assets of the builders of sky scrapers and the buyers of flats sold by them or of the real or fictitious incumbants of the so called cooperative group housing societies or of agencies providing finances for houses with a view to unearth the black-money ;

(b) if so, whether this has helped in finding out their illegal assets ; and

(c) whether some information has been collected regarding the method being used by these elements for amassing the black-money ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Government have not conducted any such study. However, whenever definite information comes to the notice of the Income-tax Department, appropriate action is taken.

[*Translation*]

**Export of Statues and other Paintings  
from Gaya District, Bihar**

5028. SHRI KUNWAR RAM : Will the Minister of TEXTILES be pleased to state :

(a) whether Madhubani paintings, statues and other things made of stone by artisans of village, Pathalkati of Gaya District have been considered for export ; and

(b) if not, whether the Ministry propose to take any measures to develop the afore-said steone-art which has been prevalent since the times of Ashoka ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Yes, Sir.

(b) Does not arise.

[*English*]

**Requirement of Raw Jute for Nationalised Jute Mills**

5029. SHRI ANIL BASU : Will the Minister of TEXTILES be pleased to state :

(a) whether Government persuaded Indian Jute Manufacturers Association or private jute mill owners to build up a buffer stock of raw jute ;

(b) if so, the result thereof ;

(c) if not, the reasons therefor ;

(d) the requirement of raw jute for nationalised jute mill ;

(e) whether the total requirements are supplied by the Jute Corporation of India ;

(f) if so, the details thereof ; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (c) A Statement is given below.

(d) to (g) The entire requirements of raw jute of National Jute Manufacturers Corporation Mills are supplied by the Jute Corporation of India (JCI). National Jute Manufacturers Corporation (NJMC) is reported to have placed an indent with JCI for purchase of raw jute for meeting their requirements during the current jute season.

**Statement**

(a) to (c) An order dated 6.9.85 was issued by the Jute Commissioner under clause 9A of Jute (Licensing and Control) Order, 1961 on 54 working private sector jute mills, directing them to build up stocks of raw jute equivalent to six weeks and ten weeks consumption requirements by 30.9.85 and 31.10.85 respectively. The time limit for building up 10 weeks' level of raw jute has been extended from 31.10.1985 to 15.11.1985. Jute mills who had already built up 10 weeks, stock level as on 31.10.1985 in compliance with his directive of 6.9.85 were also directed not to allow such stocks to go below this level a any time during November, 1985. By another order dated 29.11.85 jute mills have been directed to maintain not less than 10 weeks stocks level upto 31.12.1985. Out of 54 jute mills to whom directive was issued by Jute Commissioner, 28 mills complied with the directive by building up stocks equivalent to 6 weeks consumption level and above as on 30.9.1985. As on 31.10.1985, 34 mills had built up stocks 10 weeks and above consumption level.

Administrative measures have been taken by Jute Commissioner against defaulting mill by debarring them from B. Twill quota allocation for the month of November, 1985. This had had a salutary effect and there has recently been perceptible improvement in stock-building efforts by defaulting mills.